

LIR No. 3251/19
Gautam Kumar Vs M/s Masabba Lounge And Bar

20.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.03.2020 for service of the court notice to the workman, but, in view of advisory dated 16.03.2020, of the the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed i.e. 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman was received back with the report served, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 678/19
Sunil Dutt Vs Ring Road Honda

20.08.2020

Present: Sh.Ajit Kumar Singh, AR for the workman.
None for the management.

The matter is fixed for framing of issues, but, today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for framing of issues on 03.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 72/18
Narender Singh Vs M/s Haldiram Products (P) Ltd

20.08.2020

Present: None for the parties.

The matter is fixed for today for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on **03.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 1000/16
Amanpreet Singh Bhalla vs. M/s Fountainhead Conferences
& Exhibitions Services Pvt. Ltd.

20.08.2020

Present: None for the parties.

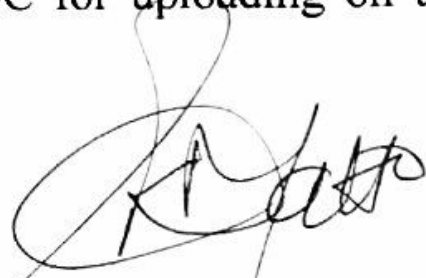
The matter was earlier fixed for 18.04.2020 for hearing arguments on the applications filed by the management.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 05.12.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LID No. 438/18
Mohd. Saroor Alam Vs Yazad

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LC No. 1413/16
Suresh Arora vs. M/s Yashansh Constructions

20.08.2020

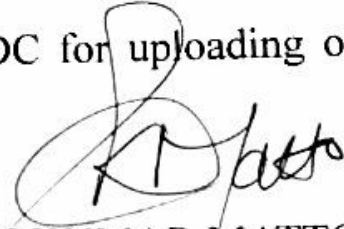
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 12.11.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LCA No. 560/16

Ram Dayal vs. M/s Pure Drinks New India Ltd.

20.08.2020

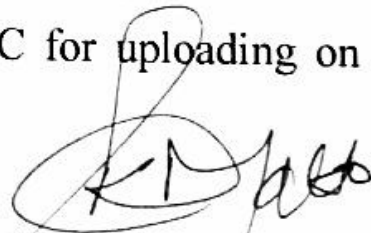
Present: None for the workman.
Sh. Aneesh Sadhwani, proxy AR for the management through video conference.

The matter is fixed for today for hearing further final arguments.

But, today, no one has appeared on behalf of the workman to through video conference.

Accordingly, the matter stands adjourned for 28.10.2020 for hearing further final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LID No. 383/16

Ramesh Choudhary vs. M/s Devson Presstech Pvt. Ltd.

20.08.2020

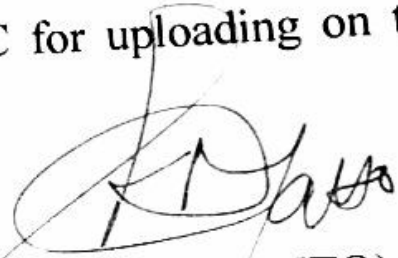
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 21.11.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LID No. 332/18

Naresh Kumar vs Ryan International School and ors.

20.08.2020

Present:

None for the workman.

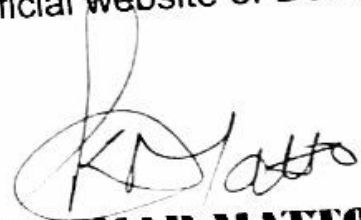
Sh.Gaurav Bajaj, AR of management no.1

Sh. Rajiv Gupta, AR of the management no.2

The matter is fixed for today for evidence of the workman, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **01.01.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 424/16
Surat Singh vs. M/s R.S. International

20.08.2020

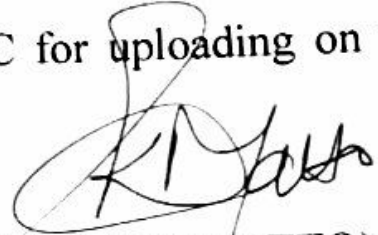
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 24.11.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LID No. 382/16

Vinod Sharma vs. M/s Devson Presstech Pvt. Ltd.

20.08.2020

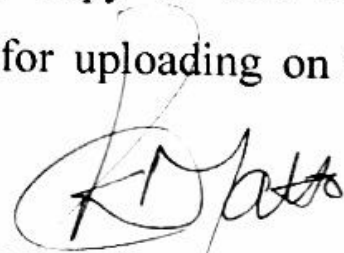
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 21.11.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 2021/17

Shiv Shankar vs Bhawani Industries

20.08.2020

Present: None for the workman.

Sh. Santosh Singh, AR of the management.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of advisory dated 16.03.2020, of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date fixed as 27.03.2020 was cancelled and the matter was ordered to be listed on 17.07.2020 for the same purpose, but, on 17.07.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 26.03.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 2822/17
Harilal vs Bhawani Industries.

20.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR of the management.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of advisory dated 16.03.2020, of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the earlier fixed as 27.03.2020 was cancelled and the matter was ordered to be listed on 17.07.2020 for the same purpose, but, on 17.07.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 26.03.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

Case No. 391/18

Shrikant vs Parado Security and Allied Services

20.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **30.03.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

AR No. 4732/16

Ram Sewak Singh vs Nath Electronics

20.08.2020

Present: None for the parties

The matter was earlier fixed for 19.05.2020 for evidence of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the management on 23.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8361/16

P.O. Thampi vs Bhagwan Mahavir Hospital

20.08.2020

Present: None for the workman.

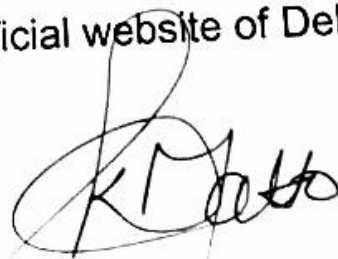
Sh. R. M.Tiwari, AR of the management.

The matter was earlier fixed for 18.04.2020 for evidence of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for evidence of the management on **23.02.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 439/18
Safar Vs Yazad

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 542/19
Rajinder Kumar Vs M/s Libra Four Wheel Pvt Ltd

20.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.04.2020 for services of the managements. The workman was directed to file the fresh address of the management no.1 also. The matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.2 is not received back.

Since, the workman has failed to file fresh address of the management no.1, so, the notice to the management no.1 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.1, e.mail address and mobile phone number of management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 03.12.2020.

Ahlmad of this court is directed to send the copy of

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 9888/16
Phool Chand Yadav Vs Packer Offset / Palam Flex

20.08.2020

Present:

Sh. Santosh Singh, AR for the workman.

None for the management. 1

(management no.1 already exparte)

None for management no.2.

The matter was earlier fixed for 19.05.2020 for filing of the written statement by management no.2 and also for filing reply to the application filed by the management no.1, vide which, the management has sought to set aside the order, whereby, it was proceeded exparte, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

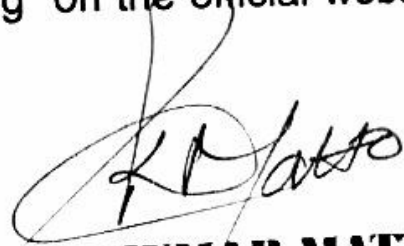
Ld.AR for the workman has submitted that he does not remember, as to whether the copy of the application, filed by the management no.1, was supplied to him or not, but, he will streightway argue on the application filed by the management no.1, on the next date of hearing after inspecting the file.

Accordingly, the matter stands adjourned for filing written statement by management no.2 and also for hearing arguments on the application, filed by the management no.1 on **20.11.2020**.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 6262/16
Resham Pal @ Pal vs. M/s Equipment Enterprises
Empire Techno Engineers Pvt. Ltd.

20.08.2020

Present: Workman in person through video conference.
Mohd. Nadeem proxy AR for the workman through video
conference.
None for the management.

The matter was earlier fixed for 19.05.2020 for hearing arguments on the application filed by the workman for production of the record. But earlier, the proxy AR for the workman had told to the court that the workman had already filed an application for transfer of the present matter in some other court.

But the matter could not be taken up on 19.05.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Proxy AR for the workman seeks adjournment as application for transfer has not yet been disposed off. In view of the request made by the proxy AR for the workman, matter stands adjourned for 04.12.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

20 08 2020

LIR No. 1629/16
Chander Pal Vs Modern Engineering Works

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for talk of settlement, but, in view of the advisory dated 16.03.2020, of the Hon'ble High Court of Delhi, the matter was fixed for 17.07.2020 for the same purpose, but, the matter could not be taken up on that day in view of spreading of covid-19.

The matter was also fixed for 01.07.2020 for evidence of the workman, but, even on that day, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement on 26.10.2020, failing which, for evidence of the workman on 20.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 3250/19

Ashish Kumar Shukla Vs M/s Pepe Jeans London

20.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.03.2020 for service of the court notice to the workman, but, in view of advisory dated 16.03.2020, of the the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed i.e. 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman was received back with the report served, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 7807/17
Jaguarayan vs Acrifac Impex

20.08.2020

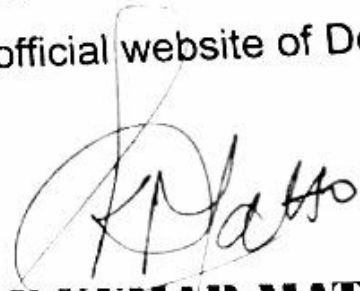
Present: None for the workman.
 Management is already exparte

The matter was earlier fixed for 19.05.2020 for exparte evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for 25.03.2021 for exparte evidence of the workman. Last and final opportunity for the workman to conclude his entire evidence.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 3063/17

Umesh Kumar vs Kokeya Designs Pvt Ltd.

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 19.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for **26.03.2021** for evidence of the workman.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 327/18

Rajesh Kumar vs Ryan International School and ors.

20.08.2020

Present:

None for the workman.

Sh. Gaurav Bajaj, AR for the management no.1

Sh. Rajiv Gupta, AR for the management no.2.

The matter is fixed for today for evidence of the managements.

Today, no one has appeared on behalf of the workman through video conference

Ld. ARs of the managements also seek adjournment

Accordingly, the matter stands adjourned for evidence of the managements on **18.03.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 3760/18
Mahender Pal Vs M/s Asian Motors

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 19.05.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

The matter was also fixed for 07.08.2020 for evidence of the management, even on that day, the matter could not be taken up, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement on **23.10.2020**, failing which for evidence of the management on **06.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 334/18

Mukesh Kumar vs Ryan International School and ors.

20.08.2020

Present:

None for the workman.

Sh.Gaurav Bajaj, AR of management no.1

Sh. Rajiv Gupta, AR of the management no.2

The matter is fixed for today for evidence of the workman, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **01.04.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 302/16
Radhey Shyam vs. M/s Special Cable Pvt. Ltd.

20.08.2020

Present: Sh. Natwar Rai, AR for the workman through video conference.
Sh. Pradhuman Gautam, AR for the management through video conference.

The matter was earlier fixed for 18.04.2020 for hearing arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have apprised to the court that the chances of settlement are there and jointly requested for adjournment of the present matter.

In view of the joint request, made by the ARs of the parties, the matter stands adjourned for talk of settlement and failing which for hearing arguments 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 4575/16

Subodh Kumar Singh vs. M/s Insight India Private Limited

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 19.05.2020 for hearing arguments on the preliminary issue but on that day matter could not be taken up in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing arguments on the preliminary issue on 02.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 3249/19
Hansraj Vs M/s AAR AAY Products (P) Ltd

20.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.03.2020 for service of the court notice to the workman, but, in view of advisory dated 16.03.2020, of the the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed i.e. 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman was received back with the report served, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 2017/16

Gopal Singh Vs Taxmaco Ltd Birla Textile Mills

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of the advisory dated 16.03.2020, Honb'le HighCourt of Delhi, the matter was taken up on 21.03.2020 and date earlier fixed as 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not taken up on 17.07.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the workman on 24.03.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8672/16
Atul Kumar vs. M/s Garg Steel Industries

20.08.2020

Present: Mohd. Nadeem, proxy AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 27.03.2020 for filing reply and consideration on the application filed by the workman. But, in view of the advisory dated 16.03.2020 of Ho'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed i.e. 27.03.2020 was cancelled and the matter was ordered to be listed on 17.07.2020.

But the matter could not be taken up on 17.07.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application on 04.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 3062/17

Chaman Sharma Vs Indel Pharmaceuticals Pvt. Ltd.

20.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 19.05.2020 for filing the fresh address of the management, it's service and also for filing the receipt of the cost by the workman, but, the workman has failed to file the fresh address and receipt of the cost, so, the notices could not be issued to the management. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file fresh address, e.mail address, mobile phone number of the management, receipt of the cost and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 01.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 2722/19
Rakesh Roushan @ Rakesh Mishra Vs M/s Render-Wise
Solutions Pvt Ltd

20.08.2020

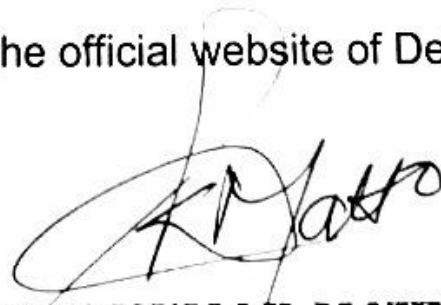
Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 17.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad of this court has reported that in view of non-filing of complete sets of documents, the notices could not be issued to the managements.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1372/17
Ram Niwas vs. M/s Arihant Industries & Anr.

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for hearing arguments on both the miscellaneous application.

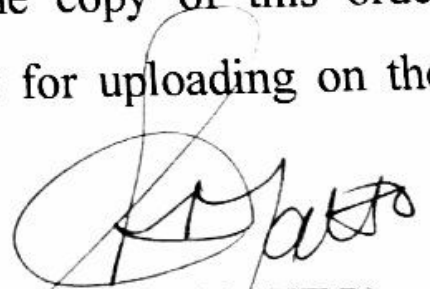
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing arguments on both the applications.

To come up on 05.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 7131/16

Data Ram vs Ansun Multitech India Ltd.

20.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of the advisory dated 16.03.2020 of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date fixed as 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the workman on 25.03.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 4017/18

Rajesh Singh vs. M/s Bal Kishan Vinay Kumar Metal Pvt. Ltd.

20.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management through video conference.

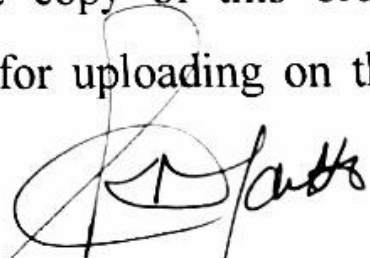
The matter was earlier fixed for 27.03.2020 for hearing arguments on the application filed by the workman for production of documents and also for production of documents by the management. But in view of the advisory of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed i.e. 27.03.2020 was cancelled and matter was ordered to be listed on 17.07.2020.

But the matter could not be taken up on 17.07.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 08.12.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

20.08.2020

LIR No. 8358/16

Sikender Thakur vs. M/s Ritters Automation Pvt. Ltd.

20.08.2020

Present: None for the parties.

The matter is fixed for today for hearing further final arguments.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 17.10.2020 for hearing further final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LID No. 425/16
Tejpal Singh vs. M/s R.S. International

20.08.2020

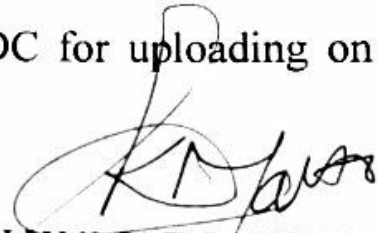
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 24.11.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 2077/16
Sampat Singh Vs MS Taxmaco Ltd Birla Textiles Ltd

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of the advisory dated 16.03.2020, Honb'le HighCourt of Delhi, the matter was taken up on 21.03.2020 and date earlier fixed as 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not taken up on 17.07.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the workman on 24.03.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 7808/16
Vinod Kumar vs Acrifac Impex

20.08.2020

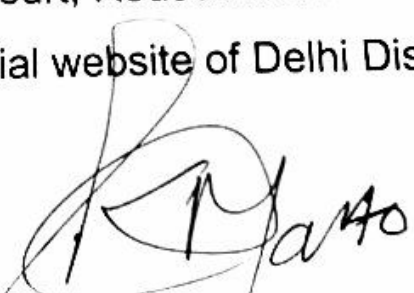
Present: None for the workman.
Management is already exparte

The matter was earlier fixed for 19.05.2020 for exparte evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for 25.03.2021 for exparte evidence of the workman. Last and final opportunity for the workman to conclude his entire evidence.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 663/19

Pankaj Kumar Vs Maharishi Valmiki Hospital and Anr

20.08.2020

Present:

None for the workman.

None for the managements.


The matter was earlier fixed for 27.03.2020 for the service of managements, but, in view of advisory dated 16.03.2020, of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and fixed for 17.07.2020 after cancelling dated 27.03.2020. The matter could not be taken up on 17.07.2020 in view of spreading of covid-19.

The notices issued to the managements for 17.07.2020 are received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 435/18
Mohd. Azad Vs Yazad

20.08.2020

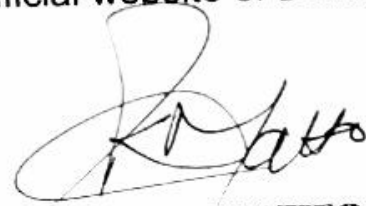
Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 2024/16

Madho Ram Vs MS Taxmaco Ltd Birla Textiles Ltd

20.08.2020


Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for evidence of the workman, but, in view of the advisory dated 16.03.2020, Honb'le High Court of Delhi, the matter was taken up on 21.03.2020 and date earlier fixed as 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, the matter could not taken up on 17.07.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the workman on 24.03.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 206/17
Sahab Singh vs. M/s Janakpuri Super Specialty Hospital Society & Ors.

20.08.2020

Present: None for the workman.
Sh. Jai Kumar Sinha, AR for the management no.1 through video conference.
None for the management No.2.
Management No.3 is already exparte.

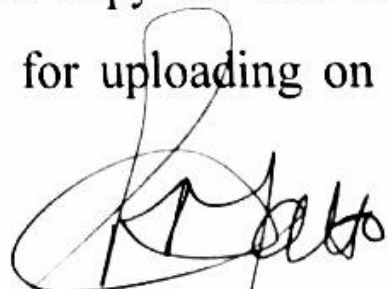
The matter was earlier fixed for 27.03.2020 for hearing arguments on the preliminary issue. But, in view of advisory dated 16.03.2020 of Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and earlier date fixed 27.03.2020 was cancelled and the matter was fixed for 17.07.2020.

But the matter could not be taken up on 17.07.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman and management No.2 through video conference.

Accordingly, the matter stands adjourned for 11.12.2020 for hearing arguments on the preliminary issue.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

20.08.2020

LIR No. 3759/18
Rohit Vs M/s Asian Motors

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 19.05.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

The matter was also fixed for 07.08.2020 for evidence of the management, even on that day, the matter could not be taken up, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement on **23.10.2020**, failing which for evidence of the management on **06.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LCA No. 543/19
Harsha Gambhir Vs Libra Four Wheel Pvt Ltd

20.08.2020

Present:

None for the workwoman.

None for the managements.

The matter was earlier fixed for 18.04.2020 for services of the managements, The workman was directed to file the fresh address of the management no.1 also. The matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.2 is not received back.

Since, the workwoman has failed to file fresh address of the management no.1, so, the notice to the management no.1 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Workwoman is directed to file fresh address, e.mail address, mobile phone number of the management no.1, e.mail address and mobile phone number of management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 03.12.2020.

Ahlmad of this court is directed to send the copy of

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 437/18
Mushtaq Ansari Vs Yazad

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 9889/16

Vijay Kumar Vs Packer Offset / Palam Flex

20.08.2020

Present:

Sh. Santosh Singh, AR for the workman.

None for the management. 1

(management no.1 already exparte)

None for management no.2.

The matter was earlier fixed for 19.05.2020 for filing of the written statement by management no.2 and also for filing reply to the application filed by the management no.1, vide which, the management has sought to set aside the order, whereby, it was proceeded exparte, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman has submitted that he does not remember as to whether the copy of the application, filed by the management no.1, was supplied to him or not, but, he will streightway argue on the next date of hearing after inspecting the file.

Accordingly, the matter stands adjourned for filing written statement by management no.2 and also for hearing arguments on the application, filed by the management no.1 on **20.11.2020**.

Ahlmad of this court is directed to send the copy of

.....contd..2

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 9893/16

Lakhichand vs Laxmi Wire Industries

20.08.2020

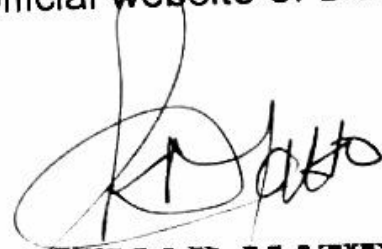
Present: None for the workman.
 None for the management.

The matter was earlier fixed for 17.07.2020 for evidence of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the management **02.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1842/19

MD. Raes Vs M/s E.S.F Security (Courier)

20.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 18.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 18.04.2020 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **02.12.2020**.

Ahlmad of this court is directed to send the copy of *this order* to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 221/16
Usha Kumari vs. M/s Bhagwan Mahavir Hospital & Anr.

20.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workwoman through video conference.
None for the management No.1.
None for the management No.2.

The matter was earlier fixed for 19.05.2020 for payment of cost by the management to the workwoman and also for hearing arguments on the application filed by the workwoman seeking directions to the managements to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the any of the managements through video conference.

Accordingly, the matter stands adjourned for 02.12.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.08.2020

LIR No. 1846/19
Darshan Vs M/s E.S.F Security (Courier)

20.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 18.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 18.04.2020 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **02.12.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8397/16
Harish Elvert Vs Samsung India Electronics India Pvt. Ltd.
And Others

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.07.2020 for awaiting the corrigendum, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for awaiting the corrigendum on 01.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1744/17
Prem Shankar Vs Novalty Store

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which, for framing of issues on **22.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1841/19

Vijender Prasad Sonkar Vs M/s E.S.F Security (Courier)

20.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 18.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 18.04.2020 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **02.12.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 329/18

Satya Prakash vs Ryan International School and ors.

20.08.2020

Present:

None for the workman.

Sh.Gaurav Bajaj, AR of management no.1

Sh. Rajiv Gupta, AR of the management no.2

The matter is fixed for today for evidence of the workman, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **01.01.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

20.08.2020

LCA No. 541/19

Sunil Kumar Vs M/s Libra Four Wheel Pvt Ltd

20.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.04.2020 for services of the managements, The workman was directed to file the fresh address of the management no.1 also. The matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.2 is not received back.

Since, the workman has failed to file fresh address of the management no.1, so, the notice to the management no.1 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.1, e.mail address and mobile phone number of management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 03.12.2020.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 436/18
Jameel Ahmed Vs Yazad

20.08.2020

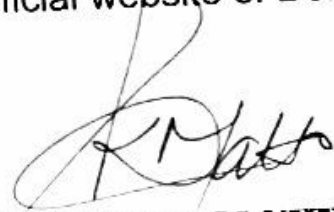
Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1860/19

Krishan Dev Manjhi Vs M/s Scientific Security Management Service Pvt Ltd

20.08.2020

Present: None for the workman.

The matter was earlier fixed for 19.05.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

The Ahlmad has reported that since the complete set of documents and registered A.D. were not filed by the workman, so, the notices could not be issued to the management.

Since, the name of M/s India Fashion Pvt.Ltd. is not named in the reference and for the best reason known to the workman, he has impleaded it as management no.2, without any corrigendum in the reference, so, the notice to this additional party cannot be issued.

Workman is directed to file e.mail address, mobile phone number of the management M/s Scientific Security Management Service Pvt.Ltd., (who is named in the reference) and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 03.12.2020.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 2370/16

Avinash Sharma 10 Others Vs Asian Motors

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 19.05.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

The matter was also fixed for 07.08.2020 for evidence of the management, even on that day, the matter could not be taken up, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement on **23.10.2020**, failing which for evidence of the management on **06.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 1654/16
Gulab Yadav Vs Modern Engineering Works

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for talk of settlement, but, in view of the advisory dated 16.03.2020, of the Hon'ble High Court of Delhi , the matter was fixed for 17.07.2020 for the same purpose, but, the matter could not be taken up on that day in view of spreading of covid-19.

The matter was also fixed for 01.07.2020 for evidence of the workman, but, even on that day, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement on 26.10.2020, failing which, for evidence of the workman on 20.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 4639/16

**Naresh Rana vs Scientific Security Management Services Pvt
Ltd.**

20.08.2020

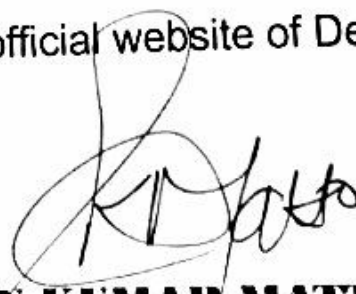
Present: None for the parties.

The matter was earlier fixed for 27.03.2020 for evidence of the management, but, in view of advisory dated 16.03.2020 of the Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed as 27.03.2020 was cancelled and the matter was fixed for 17.07.2020, but, in view of spreading of covid-19, the matter could not taken up on that day.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the management on **20.02.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID no. 331/18

Rambhaj vs Ryan International School and ors.

20.08.2020

Present: None for the workman.

Sh. Gaurav Bajaj, AR for the management no.1

Sh.Rajiv Gupta,AR for the management no.2.

The matter is fixed for today for evidence of the managements.

Today, no one has appeared on behalf of the workman through video conference

Ld. ARs of the managements also seek adjournment

Accordingly, the matter stands adjourned for evidence of the managements on **18.03.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 683/16
Sh. Abdullah 17 Others Vs Yazad

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 440/18
Mukhtar Vs Yazad

20.08.2020

Present:

None for the parties.

The matter was earlier fixed for 18.04.2020 for talk of settlement, failing which, for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 267/17

Ram Samujh vs M/s Atul Plastic Pvt Ltd.

20.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.04.2020 for evidence of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for evidence of the management on 04.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8395/16
Amrish Kumar Vs Samsung India Electronics India Pvt Ltd
And Others

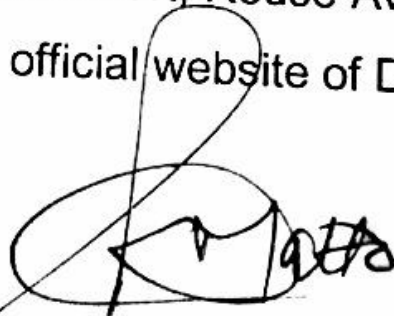
20.08.2020

Present: None for the parties.

The matter was fixed for today for framing of issues and also for filing reply to the three applications filed by the workman for seeking directions for the management to produce the record and consideration thereon, but, today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 01.10.2020.

Ahlmad of this court is directed to send the copy of order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8390/16
Parveen Bagga Vs Samsung India Electronics India Pvt Ltd
And Others

20.08.2020

Present: None for the parties.

The matter was fixed for today for framing of issues and also for filing reply to the three applications filed by the workman for seeking directions for the management to produce the record and consideration thereon, but, today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 01.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8393/16

Baghwat Vs Samsung India Electronics India Pvt Ltd And Others

20.08.2020

Present: None for the parties.

The matter was fixed for today for framing of issues and also for filing reply to the three applications filed by the workman for seeking directions for the managements to produce the record and consideration thereon, but, today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 01.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LIR No. 8396/16
Homindra Singh Vs Samsung India Electronics India Pvt Ltd
And Others

20.08.2020

Present: None for the parties.

The matter was fixed for today for framing of issues and also for filing reply to the three applications filed by the workman for seeking directions for the management to produce the record and consideration thereon, but, today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 01.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020

LID No. 328/18
Yashvir Singh vs Ryan International School and ors.

20.08.2020

Present: None for the workman.
Sh.Gaurav Bajaj, AR of management no.1
Sh. Rajiv Gupta, AR of the management no.2

The matter is fixed for today for evidence of the workman, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **01.04.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.08.2020